

FORM NO. 4
(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET
APPLICATION NO. 188

OF 1998

Applicant(s) Sri Arbindra Maloi & Ors

- VS -

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. B.K. Sharma

Mr. S. Sarma

Advocate for Respondent(s) Mr. M.K. Nair

C.C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
Requisite 5 copies have been filed. S.D. 18/8/98	19.8.98	Mr S. Sarma, learned counsel for the applicants and Mr S. Ali, learned Sr.C.G.S.C for the respondents are present. The applicants are Casual Mazdoor/ Part Time Casual Mazdoors who had been granted temporary status vide order dated 27.5.1996, Annexure-2. In this application they seek a direction on the respondents to grant them annual increments, opening of their service books, allowing them the revised pay on the basis of the Fifth Central Pay Commission and increments thereon. It however appears that the applicants have not approached the competent authorities of the respondents for granting these benefits to them. Even Annexure-5 letter shows that only 7 applicants have approached the respondents for granting them annual increments. In the circumstances this application is disposed of with the

18/8/98
Registrar

5/10/98

contd..

Notes of the Registry	Date	Order of the Tribunal
<p><i>28.8.98 Copies of the order alongwith the petition have been sent to the D/Sec. for issuing the same to the parties through Regd with AFO.</i></p> <p><i>8. Issued vide J. No. 2488 to 2493 Dtd. 2-9-98. H.S.</i></p>	19.8.98	<p>following directions :-</p> <p>(i) The applicants shall individually submit representations to their respective competent authorities for granting of the benefits as prayed for in this application.</p> <p>(ii) The representations shall be submitted to the competent authorities within 30 days from today.</p> <p>(iii) On receipt of such representations, the competent authorities of the respondents shall consider the case of the applicants and dispose of the representations with a speaking order in each case. Such order shall be issued by the competent authorities within 30 days from the date of receipt of the representations in each case.</p> <p>Application is disposed of. No order as to costs.</p> <p><i>60 Member</i></p>